

am not going to allow it, because it is not our concern. There may be many other matters also. Let them file a suit.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications

- (i) G S R No 62 dated the 17th January, 1959, and
- (ii) G S R No 102 dated the 24th January, 1959 [Placed in Library See No LT-1241/59]

12.02½ hrs.

#### APPROPRIATION BILL\* 1959

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1958-59

Mr. Speaker: The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1958-59."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

12.03 hrs.

#### COMMITTEE OF PRIVILEGES

#### EIGHTH REPORT

Shri Naushir Bharucha (East Khandesh). Before I speak on the Eighth Report of the Privileges Committee, may I seek a clarification from you, Sir, on a point of procedure? Under rule 315, first, this House has to discuss the formal issue that the report be taken into consideration, and after this House votes on that issue, then a substantive proposition can be brought forward. May I request, if the House so desires, we might skip over the first stage and take it for granted that the House desires to consider the report? That will save half an hour of the House, because I think the House is agreed on the point that it wants to discuss the report, and we need not spend the half an hour provided for in rule 315 only to discuss that formal issue

Mr Speaker: Shall I put it straight-way to the vote of the House that the report be discussed? The procedure is this. Whenever any matter of privilege or motion of privilege, after consideration by the House, is sent to the Privileges Committee and the report is submitted by the Committee to the House, the procedure that is laid down is that first of all, it has to be taken into consideration. The time allotted for this consideration motion is half an hour. After the consideration motion is carried, an amendment, or a further motion can be made by any Member to accept the report or to modify it or to suggest any other amendments, so far as the punishments are concerned, what further course of action should be taken etc

The hon Member Shri Naushir Bharucha suggests that we need not spend time over the first portion, namely that the report be taken into

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 24th February, 1959.

†Introduced with the recommendation of the President.